

Single Bench

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No 282/2013

**CORAM: Hon'ble Member (J) Ms. Manorama Kumari**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 8<sup>th</sup> August, 2017, 10.30 A.M**

Name of the Company		Dr.Narendra Prasad & Anr. -Versus- Arvind Hospital Pvt.Ltd & Ors	
Under Section		397/398 O & M	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Mr. Ratnanka Banerji, Sr. Adv

2) Mr. Soumabho Ghose, Adv

3) Mr. Shounak Mitra, Adv

} For Petitioners *Shankar Mitra*

4) Kalyan Shankar Adv. - For Resp: *Khanwar*

## **ORDER**

Ld. Lawyers on behalf of the petitioner(s) as well as respondent(s) are present.

Ld. Lawyer appearing on behalf of the petitioner submitted that they are agreeable for settlement and have given proposal to the respondent but so far respondent has not yet given any reply. On perusal of the records, it is found that vide order dated 12.05.2017 the petitioner has fairly shown their desire to have a fair exit and accordingly the proposal has been given to the respondent.

Ld. Lawyer appearing on behalf of the respondent submitted that he needs some time to give everything in writing to the petitioner with regard to their proposal. In the event of failure or non-receipt of any proposal by the respondent, the matter shall proceed as per law.

Since the matter is pending ~~since~~ long and due for settlement, the petitioner also desires to have a fair exit. Under such circumstances, I find it expedient that both parties should be personally present in the court on the next date so that the matter can be settled then and there.

Fixed. On 01.09.2017

MANORAMA KUMARI  
MEMBER(J)